COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 192 OF 2017 & IA NO. 1540 OF 2018

Dated: 30th October, 2018

Hon'ble Mrs. Justice Manjula Chellur, Chairperson Present: Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation LtdAppellant(s)Vs.VsRespondent(s)Meghalaya State Electricity Regulatory CommissionRespondent(s)& AnrRespondent(s)			Appellant(s)
			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Sakie Jakharia	
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Ms. Stuti Kishan for R-1	

Mr. Parinay Deep Shah Ms. Aradhna Tandon for R-2

ORDER

IA NO. 1540 of 2018

(Appl. for condonation of delay in filing reply)

For the reasons set out in the application, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 192 OF 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 14.11.2018 with advance copy to the other side.

List the matter on 18.12.2018.

(S. D. Dubey) **Technical Member** (Justice Manjula Chellur) Chairperson

ts/kt